

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. NO. 46 OF 2011

Tuesday, this the 21st day of February, 2012

CORAM:

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

Raju Narayana Swamy
Secretary to Government
Parliamentary affairs Department
Government of Kerala ... Applicant

(By Advocate Mr. Devan Ramachandran – not present)

versus

1. Union of India represented by the Secretary to
Government of India
Ministry of Personnel, Public Grievances and Pensions
New Delhi
2. The Government of Kerala
Government Secretariat
Thiruvananthapuram represented by its
Chief Secretary
3. The Additional Chief Secretary
Home and Vigilance Department
Government Secretariat
Thiruvananthapuram ... Respondents

(By Advocate Mr.A.D.Raveendraprasad, ACGSC (R-1)
Advocate Mr.P.K.Abdul Rahiman, GP (R2&3) - not present)

The application having been heard on 21.02.2012, the Tribunal
on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

This case was taken up on 19.01.2011. None appeared and
hence ordered to be posted when moved again. When it came on
08.02.2012, the proxy counsel on behalf of the applicant sought an
adjournment. When it is posted today, there is no appearance. Hence OA



is dismissed for default. No costs.

Dated, the 21st February, 2012.


K GEORGE JOSEPH
ADMINISTRATIVE MEMBER


JUSTICE P.R.RAMAN
JUDICIAL MEMBER

VS